

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.287/2020

Dated Friday, the 6th day of March, 2020

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

V. Velmurugan

S/o. Velayutham

District Youth Co-ordinator

Nehru Yuva Kendra

Coimbatore – 641 030.

... Applicant

By Advocate M/s G. Sankaran

Vs

1. The Union of India

Rep. by Secretary to Government

Ministry of Youth Affairs & Sports

Sastri Bhavan, New Delhi – 110 001.

2. The Director General

Nehru Yuva Kendra Sangathan

An Autonomous body under

Department of Youth Affairs and Sports

Ground Floor, Jeevan Deep Building

Parliament Street, New Delhi 110 001.

3. The Director Personnel

Nehru Yuva Kendra Sangathan
Ground Floor, Jeevan Deep Building
Parliament Street, New Delhi 110 001.

4. The Deputy Director Personnel

Nehru Yuva Kendra Sangathan
Ground Floor, Jeevan Deep Building
Parliament Street, New Delhi 110 001.

5. The State Director I/c

Nehru Yuva Kendra Sangathan
No. 71, 2nd Main Road
V.G.P. Layout Part III
Palavakkam, Chennai 600 041.

...Respondents

By Advocate Mr. Su. Srinivasan (R1)

Mr. M. Kishore Kumar (R2-R5)

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To call for the records relating to the impugned Office Order issued by the 4th respondent in Ref. No. 11028/NYKS/PERS:tfr/124/2020 dated 10.02.2020 and the subsequent Office Order issued by the 5th respondent in F. No. NYKS-TN/DYC-Tfr./DYC-Addl./2019-20 dated 12.02.2020 and to quash the same and consequently direct the respondents to allow the applicant to continue to work in the post of District Youth Coordinator in Coimbatore District with consequential and attendant benefits and to pass such further or other orders as this Court may deem fit and proper in the facts and circumstances of the case”

2. The applicant working as District Youth Coordinator in the respondent department is aggrieved by the transfer order dated 10.02.2020 transferring him from Coimbatore to Bidar (Karnataka) on administrative ground. The contention of the applicant is that the impugned order is passed without reference to any transfer order. Hence this OA.

3. When the matter came up for hearing, learned counsel for the applicant would submit that the applicant's wife has already made a representation dated 12.02.2020 before the competent authority which is still pending and no order is passed till now. The applicant will be satisfied if he is permitted to make a fresh representation and the said representation is disposed of by the competent authority within a stipulated time frame. He apprehends that disciplinary action may be

taken against him if he does not join the transferred place and hence he prayed for interim stay till disposal of his representation.

4. Mr.Su.Srinivasan, SCGSC, takes notice on behalf of respondent no.1 and Mr.M.Kishore Kumar, SPC takes notice on behalf of respondents no. 2 to 5 and oppose the interim relief.

5. In view of the limited submission and without going into the merits of the case, the OA is disposed of in the following lines:

“The applicant is directed to make a fresh representation before the competent authority within the next three working days and the competent authority is directed to consider the applicant’s representation in the light of relevant rules and regulations and pass a reasoned and speaking order within one month thereafter. Till such time the competent authority shall not take any coercive action against the applicant.”

**(T.JACOB)
MEMBER (A)**

06.03.2020

**(P.MADHAVAN)
MEMBER (J)**

M.T.